

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 302 of 2006

Jabalpur, this the 15th day of May, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman

D.K. Dubey, S/o. of Shri H.P. Dubey,
Telecom Factory, Richhai, Jabalpur,
R/o. Prem Nagar, Gupteswar,
Opposite Ashirbad Apartment,
Jabalpur (M.P.).

..... **Applicant**

(By Advocate – Shri R.B. Yadav)

V E R S U S

1. Union of India, through
The Chief General Manager,
Telecom Factory, Jabalpur (M.P.).
2. The General Manager,
Telecom Factory, Richhai,
Jabalpur (M.P.).

..... **Respondents**

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

Heard the learned counsel for the applicant.

2. The impugned order has been issued by Bharat Sanchar Nigam Limited which is not a Corporation notified under Section 14(2) of the Administrative Tribunals Act, 1985. The learned counsel for the applicant has also not been able to show any such notification. The application is therefore, not maintainable in this Tribunal. Accordingly, it is rejected as not maintainable. The applicant is free to agitate his grievance before the competent forum.

G.C.S.
(Dr. G.C. Srivastava)
Vice Chairman

जलांकन सं. ओ/व्या.....जबलपुर, दि.....
प्राप्तिकारी वाले द्वारा.....
(1) श्री....., विवरण दिए गए वाला, जबलपुर
(2) श्री....., विवरण दिए गए वाला, जबलपुर
(3) श्री....., विवरण दिए गए वाला, जबलपुर
(4) श्री....., विवरण दिए गए वाला, जबलपुर
संघर्ष एवं अवलोकन विभाग
उप रजिस्ट्रार

R.B.Yadav
R.B.Yadav